

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

O.A.348/97

Date of decision: 14-7-1998

Between:

J. Shankar Babu

.. Applicant

A N D

1. Director of Telecommunications,
Sanchar Bhawan,
New Delhi.
2. The Chief General Manager,
Telecom, AP Circle,
Hyderabad
3. Asstt.General Manager(Admn.)
O/U the GM Telecom,
Vijayawada. .. Respondents

Counsel for the applicant : Mr. Venkata Rangadas

Counsel for the respondents: Mr. V. Rajeshwara Rao

Coram:

Hon'ble Shri H. Rajendra Prasad, Member(A)

Hon'ble Shri B.S. Jai Parameshwar, Member(J)

O R D E R

(Per Hon'ble Shri H. Rajendra Prasad, M(A))

It is submitted by both the learned counsels that the applicant has since been promoted and the reliefs sought by him already stands duly granted.

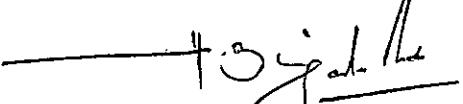
2. Hence the OA is disposed of accordingly.



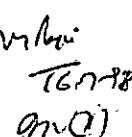
(B.S. JAI PARAMESHWAR)
Member (J)

14.7.98

MD



(H. RAJENDRA PRASAD)
Member (A)



B.R. Rao
T6798
M.O.I.

O.A. 348/97

To

1. The Director of Telecommunications,
Sanchar Bhavan, New Delhi.
2. The Chief General Manager,
Telecom, A.P.Circle, Hyderabad.
3. The Assistant General Manager (Admn)
O/o The GM Telecom, Vijayawada.
4. One copy to Mr.Venkata Rangadas, Advocate CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One spare copy.

pvm.

21/7/98
I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

The Hon'ble Mr. B. S. Sejuramendur, M(O)
DATED: 14-7-1998.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

348/97

T.A.No.

(w.e.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

